THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) Government have seen tⁿe news ifem.

(b) Government have not invited the President of the Gorkha National Liberation Front for talks in New Delhi.

Mass murders of Scheduled Castes people

- 2222. SHRI SANTOSH KUMAR SAHU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of incidents of mass murders of scheduled castes in the country during the last three years with details of men, women, children, State-wise;
- (b) the number of culprits arrested and the action taken against them; and
- (c) the measures taken by Government to stop such murders?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD)': (a) to (c) The information is being collected and will be laid on the Table of the House.

Administrative Tribunals' jurisdiction for cases of ICAR/CSIR/ICMR etc.

- 2223. SHRIMATI RENUKA CHOW DHURY. Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a large number of court cases of Indian of Agricultural Council Research (ICAR)/Council of Scientific and In (CSIR)/S.idian dustrial Research Council of Medical Research (ICMR) etc. are pending throughout the coun leading to frustration for the scientists; and
- (b) whether Government would honour their commitments by making available facilities of speedy justice for ICAR, ICMR, CSIR, etc. by ex tending Administrative Tribunals' Jurisdiction through notification?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRJ BIREN SINGH ENGTI): (a) and (b) The information regarding the number of cases filed in the various courts by the employees of the ICAR, the CSIR and the ICMR and other scientific organisations in the country is not readily available as there is no centralised agency to maintain such statistics.

The Administrative Tribunals Act, 1985 provides for the extension of the jurisdiction of the Central Administrative Tribunal over the employees of organisations like the ICAR, the ICMR and the CSIR by issue of a notification by the Central Government. A notification to that effect will be issued as soon as the Central Administrative Tribunal which was established only recently is ready to take on the additional work.

Accommodation in President's Estate Clinic Creche in North Avenue

- 2224. DR. G. VIJAYA MOHAN REDDY; Will the PRIME MINISTER be pleased to refer to Unstarred Question No. 1843 given in the Rajya Sa-bha on the 13th March, 1986 and state:
- (a) whether it is a fact that the Creche authorities at President's Estate Clinic^ North Avenue, New Delhi are accommodating two children in a cot due to non-availability ol accommodation;
- (b) what is the capacity of North Avenue Creche and the number of children it can accommodate:
- (c) what is the present number of children in this Creche- and
- (d) whether Government propose to transfer some of the children from this Creche to other Creches around North Avenue to ease the accommo dation pressure?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL PUBLIC **GRIEVANCES** AND PENSIONS (SHRj BIREN SINGH ENGTI): (a)i to (,'d) No maximum limit of number of children has been prescribed. At present there are 26 children in the North Avenue creche out of them 10 children avail of full day facility and 16 children half-day facility. The creche within the space available has 15 cots. Normally one cot is provided for each child for relaxation. However, in the event of all the children wanting to relax at the same time, two children from the same family are accommodated on the same cot.

There is no other creche run by the Grih Kalyan Kendra around North Avenue and since children are admitted in a particular creche accords ing to the option of parents, the question of transferring the children to other creches does not arise.

Call by Tamil Nadu Cheif Minister to his followers to carry knives

- 2225. SHRI THANGABAALU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of the call given recently in Tamil Nadu by the Chief Minister of the State to his followers to carry knives;
- (b) whether the Central Government $ha_{V'e}$ taken up with the Chief Minister the law and order problem such a move could create in the State; and
- (c) what' steps Government are taking at the national level to check injection of such violent elements into politics?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRi GHULAM NABI AZAD): (a) The Government is aware of. The Press reports in this connection. » (b) and (c) Neither the State Government of Tamil Nadu nor the Chief Minister have officially confirmed this.

Settlement of claims by riot victims of November, 1984 in Delhi

- 2226. SHRi V. GOPALSAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many claims were filed by victims of riots of November 1984-
- (>b) how many claims have been settled by Delhi Administration till date-
- (c)i what is the total amount disbursed, what is the highest amount given;
- (d) how many claims are still pending before Delhi Administration for settlement; and
- (e) whether a deadline has been fixed in the past for settlement of these claims, if so, the details thereof and also the action taken i_n this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRi GHULAM NABI AZAD): (a) 24000 claims of various nature for gratuitous reCief were filed

- (b) 23965 claims.
- (c) An amount $_0$ f Rs. 7.25 cro'res in respect of all claims as gratuitous relief. Rs. 20,000 is the highest amount which has been paid in case of each death and Rs. 50,001) in case of insurance claims.

(d)i 35.

(e) Thw dead line given to Delhi Administration for clearance of cases was 31 5-1986.

Train robberies

- 2227. SHRi V. GOPALSAMY. Will the Minister of HOME AFFAIRS be pleased to state:
- (b) whether Government's attention Has been drawn to the news report which appeared in the Indian Express of 26th June, 1986 under the caption "Rail passengers attacked/robbed", if so, the details of the incident;